

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 3798
(TO BE ANSWERED ON 09.08.2017)

CORRUPTION COMPLAINTS WITH CVC

3798. SHRI SHIVKUMAR UDASI:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Vigilance Commission has received large number of complaints regarding corruption during the last three years and the current year;
- (b) if so, the number of complaints received by the CVC during the said period;
- (c) the efforts made by the CVC to enquire into these complaints; and
- (d) whether the CVC proposes to dispose of the said complaints within a fixed time frame and if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): Yes Madam. As per the information provided by the Central Vigilance Commission (CVC), the number of complaints received by the Commission and disposed off during the last three years and current year (up to July, 2017), are as follows:

Year	No. of complaints received including brought forward	No. of complaints disposed	Pending
2014	64410	62099	2311
2015	32149	30789	1360
2016	51207	48764	2443
2017 (up to July, 2017)*	17088	13045	4043

*tentative data

(c): As per Complaint Handling Policy of the Commission and Government's instructions, Anonymous/pseudonymous complaints are required to be filed; complaints containing unspecific or administrative issues as well as against officers not within the Commission's jurisdiction are forwarded to the CVOs of the Ministries/Departments/Organizations for necessary action at their end and the Commission does not require any report on such complaints forwarded; and the remaining owned up complaints with specific and verifiable allegations of vigilance nature/corruption are inquired into through the CVO concerned. Depending on the nature of allegations, Commission refers some cases for investigation by the CBI and a few cases are directly investigated by the officers of the Commission.

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(d): The Commission has prescribed a time limit of three months for submission of inquiry reports. Commission regularly reviews progress of inquiry into such complaints. Sometimes, the time limits are not adhered to by the organizations due to inadequate manpower, delay in receipt of related documents/files, complexity of issues involved, etc. The Commission constantly endeavours to sensitize the organizations about the importance of timely investigation of the complaints and expeditious necessary action.
